

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/313(AHM)2021 in CP(IB) 586 of 2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2021**

Name of the Company: Vikash Jain RP for Sona Alloys Pvt Ltd
V/s
Amit Kumar Jain & Ors.

Section 43 r.w 44 of the Insolvency and Bankruptcy Code, 2016.

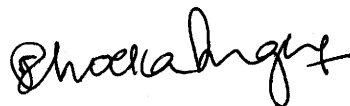
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER
(through video conferencing)

Mr. Jaimin Dave, Advocate appeared on behalf of Applicant.

The Registry as well as the Applicant is directed to issue notice to the Suspended Management.

List the matter on 09.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 28th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**